

**GOVERNMENT OF INDIA
FINANCE
LOK SABHA**

UNSTARRED QUESTION NO:3886
ANSWERED ON:31.07.2009
SHARE VALUE OF JAI CORP. LTD.
Patasani Dr. (Prof.) Prasanna Kumar

Will the Minister of FINANCE be pleased to state:

- (a) whether Securities and Exchange Board of India (SEBI) initiated an in-depth investigation into the large scale price manipulation in the share price of some of the companies including Jai Corp. Limited;
- (b) if so, the details thereof for the last two years; and
- (c) the findings thereof and the action taken thereon?

Answer

MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI NAMO NARAIN MEENA)

(a) to (c): Securities and Exchange Board of India (SEBI) remains vigilant at all times to detect any malpractices in the market and wherever warranted, takes actions against the entities violating the provisions of SEBI Act, Rules and Regulations etc. SEBI and the Exchanges have also put in place surveillance systems to monitor trading activity of listed companies. During the year 2007-08 and 2008-09, SEBI had completed investigations in 169 and 116 cases respectively for various types of irregularities that include market manipulation, price rigging, insider trading and others. The trading activity in the shares of Jai Corp. Ltd. was also monitored by SEBI. However, during the period of last two years, no formal investigation has been initiated by SEBI into the dealings in the shares of Jai Corp. Ltd. as preliminary analysis did not reveal any adverse observations that required further examination. SEBI has reported that it has taken following regulatory actions during the period 2007-08 and 2008-09:

Particulars	No. of Entities
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	2007-08	2008-09
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Suspension	44	46
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Warning issued	48	179
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Prohibitive directions issued under Section 11 of SEBI Act	537	230
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Deficiency Observation/Administrative warning issued	6	
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Total	629	461
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